

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

12.05.2009

OA No. 299/2007

None present for applicant.

Mr. T.P. Sharma, Counsel for respondents nos. 1 to 3.

Mr. Nand Kishore, Counsel for respondent no. 4.

When the matter was listed on 22.10.2009, this Tribunal passed the following order:-

"Mr. Shiv Shankar Advocate, submits that the applicant has taken file from the original counsel and now the original counsel is not representing the applicant.

The Registry is directed to issue notice to the applicant to make alternative arrangement on the next date of hearing.

Mr. Nand Kishore, Advocate, submits that he is appearing on behalf of private respondents and his name is not shown in the cause list. The Registry is directed to show the name of Mr. Nand Kishore, as counsel for private respondents.

Let the matter be listed on 11.12.2008."

On the next date of hearing on 11.12.2008, the applicant was present in person and he sought time to engage a counsel and to file rejoinder. Four weeks time was granted for the purpose. Thereafter the matter was adjourned from time to time. However, none has put appearance on behalf of the applicant on 18.03.2009 and on 15.04.2009, a request was made on behalf of the applicant for adjournment of the case. Accordingly the matter was adjourned to 12.05.2009 with clear understanding that no further adjournment will be granted.

None is present on behalf of the applicant today. It appears that applicant is not interested in pursuing the matter. Accordingly, the OA is dismissed for non-prosecution on the part of the applicant.

copy given v/s

AC 776 To 778

13/5/69

B.L. KHATRI
(B.L. KHATRI)
MEMBER (A)

M.L. CHAUHAR
(M.L. CHAUHAR)
MEMBER (J)

AHQ